

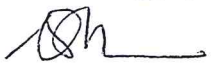
NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 20/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CA/7/2016
NAME OF THE PETITIONER(S) : India Infrastructure Fund
NAME OF THE RESPONDENT(S) : Karaikal Port Pvt Ltd
UNDER SECTION : 98(1) of Companies Act 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1.	V. J. ARUL RAO	Counsel for Resp.	
2.	VM Shivakumar	Counsel for Karaikal Port	
3.	R. Sankaranarayanan Senior Counsel for N. P. VIJAY KUMAR	Counsel for Respondent 2 to 4	
4.	SAMEER PANDIT A. ASIF BISHA	Counsel for Applicant / R5, R6, R7	

ORDER

Counsel for petitioner present. Counsel for R1, counsel for R2 to R4 and counsel for R5 to R7 are present. Counsel for R1 to R4 stated that the respondents are intending to settle the matter with the petitioner alongwith other connected matters. They prayed time for making submissions in regard to the outcome of the settlement talks. Counsel for petitioner stated that the respondents be directed to send notice in relation to the settlement talks in advance. Accordingly, the counsel for respondents have undertaken to send the communication in advance to the other side. Time extended at request of both the parties. Put up on 13.10.2017 at 10.30 A.M.

- sd/-
K Anantha Padmanabha Swamy
Member (Judicial)

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